

IV. A copy each (in English and Hindi) of the following papers:—

- (i) Memorandum of Understanding between the Government of India (Ministry of Petroleum and Natural Gas) and the Bharat Petroleum Corporation Limited (BPCL), for the year 2020-21.

[Placed in Library. See No. LT-3438/17/2021]

- (ii) Memorandum of Understanding between the Government of India (Ministry of Petroleum and Natural Gas) and the Indian Oil Corporation Limited (IOCL), for the year 2020-21.

[Placed in Library. See No. LT-3437/17/2021]

Report and Accounts (2019-20) of SCCL, Bhadradi Kothagudem, Telangana and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Pralhad Joshi, I lay on the Table, under sub-section (1) (b) of Section 394 of the Companies Act, 2013, a copy each (in English and Hindi) of the following papers:—

- (a) Ninety-ninth Annual Report and Accounts of the Singareni Collieries Company Limited (SCCL), Bhadradi Kothagudem, Telangana, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Company.

[Placed in Library. See No. LT-3144/17/2021]

I. Notifications of the Ministry of Labour and Employment

II. Report and Accounts (2019-20) of VVGNI, NOIDA, and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Santosh Kumar Gangwar, I lay on the Table—

I. (a) A copy each (in English and Hindi) of the following Notifications of the Ministry of Labour and Employment, under sub-section (4) of Section 97 of the Employees' State Insurance Act, 1948:—

- (1) No. N-12/13/01/2019-P&D, dated the 16th October, 2020, notifying the extension of the Scheme Atal Beemit Vyakti Kalyan Yojana, which was notified in the Gazette of India (Extraordinary) under Section 4 on

04.02.2019 for the period from 01.07.2020 to 30.06.2021 with relaxation in certain eligibility conditions specified therein for availing relief under the Scheme during the period 24.03.2020 to 31.12.2020.

[Placed in Library. See No. LT-3719/17/2021]

- (2) No. N-12/13/01/2019-P&D, dated the 11th January, 2021, notifying the decision of Employees' State Insurance Corporation to relax the condition of submitting claim for relief under the Scheme Atal Beemit Yyakti Kalyan Yojana in affidavit for claiming relief, along with certain amendments in the Scheme, which was notified in the Gazette of India Extraordinary Part III Section 4 on 04.02.2019.

[Placed in Library. See No. LT-3444/17/2021]

(b) A copy each (in English and Hindi) of the following Notifications of the Ministry of Labour and Employment, under sub-section (4) of Section 95 of the Employees' State Insurance Act, 1948:—

- (1) G.S.R. 675 (E), dated the 27th October, 2020, publishing the Employees' State Insurance (Central) Amendment Rules, 2020.
 (2) G.S.R. 676 (E), dated the 27th October, 2020, publishing the Employees' State Insurance (Central) Amendment Rules, 2020.

[Placed in Library. For (1) and (2) See No. LT-3445/17/2021]

II. A copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the V.V. Giri National Labour Institute (VVGNI), NOIDA, for the year 2019-20, together with the Auditor's Report on the Accounts.
 (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. LT-3003/17/2021]

I. Notification of the Ministry of Civil Aviation

II. Report (2018-19) of the Commission of Railway Safety, Lucknow and related papers

III. Report and Accounts (2019-20) of AAI, New Delhi and related papers